

SHRI S. B. CHAVAN: Sir, I introduce the Bill.

[Translation]

### MATTERS UNDER RULE 377

#### (i) Demand for allocation of sufficient funds for systematic development of Chilka lake

\*SHRIMATI JAYANTI PATNAIK (Cuttack) : Sir, the Chilka lake, which is one of the most beautiful lakes in India and is a place of national tourist importance, is losing its beauty as sufficient interest has not been shown for its development. This biggest lake of the country is silting up very fast.

Different kinds of birds in large groups, including swans, migrate to this lake every year. They are the main attraction for the tourists. It is rightly said that Chilka lake is the home of swans. But it is a matter of great concern that their number is dwindling every year.

The lake water sometimes gets contaminated and takes heavy toll of birds due to spraying of pesticides by cultivators on the land around it. Unless necessary measures are taken to develop the lake to attract the birds, their migration will come to an end.

Though the proposal to open a bird observatory centre at Chilka was mooted many years back, it has not been implemented so far mainly due to lack of resources. It is necessary to prepare a scheme for the systematic development of Chilka lake. Measures like desilting the lake, keeping the lake free from pollution, plantation of dense forest around the lake to attract the birds and creation of a bird observatory centre should be included in the above scheme.

I urge upon the Prime Minister to allocate sufficient funds to implement the above scheme for the all-round development of Chilka lake.

#### (ii) Demand for reviving the licence of the Kisan Sahkari Cheeni Mills of Akbarpur (Faizabad) U. P.

SHRI R. P. SUMAN (Akbarpur) : Mr. Deputy Speaker, Sir, under Rule 377, I would like to submit that approval was accorded by the Central Government for setting up of a sugar mill named 'The Kisan Sahkari Cheeni Mills Ltd.' Akbarpur district Faizabad which is the most backward area of eastern Uttar Pradesh in the year 1975-76. An office was opened in Akbarpur therefor and it functioned for more than a year and encouraged the sugarcane-growers in Akbarpur and Tanda tehsils resulting in more sugarcane production. A sum of Rs. 20 lakhs collected from the farmers as share-capital is still lying in the Government treasury. The site has also been selected. Sir, the licence of the said mill was cancelled during the Janata Party rule due to which there is a lot of resentment among the farmers and the amount of share-capital is lying unused. On the request made by the then local MLA and myself, the hon. Chief Minister of Uttar Pradesh has written to the Central Government to revive the licence of the said proposed sugar mill. Akbarpur Lok Sabha Constituency is very backward. Thousands of areas of wasteland are lying without being put to any use in that area. I, therefore, urge upon the Government to revive the licence of "the Kisan Sahkari Cheeni Mills" of Akbarpur in view of the above facts, to provide funds in the Seventh Five Year Plan and also ensure that this Mill is set up.

[English]

#### (iii) Need to Start a 'Vayudoot Air Service' to various parts of Jammu and Kashmir

SHRI JANAK RAJ GUPTA (Jammu) : Sir, I want to bring to the notice of the hon. Minister for Civil Aviation a serious problem which the people of various parts of J and K State, namely, Poonch, Rajouri, Kishtwar, Bhadarwah, Bani and Kargil, are facing as there are no adequate means of transport to reach the district, tehsil or block headquarters. Moreover, the hon. Minister has already promised to consider